

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 176-178 of 2020

IN THE MATTER OF:

Vishal Ghisulal JainAppellant
Resolution Professional of S.K. Wheels Pvt. Ltd.

Vs.

Amar Universal Pvt. Ltd.Respondent

Present:

For Appellant: **Mr. Abhijit Sinha and Ms. Udit Singh, Advocates**
Mr. Vishal Jain, Appellant in person for RP

For Respondent: **Mr. Santosh Paul, Sr. Advocate with Mr. Manan Sanghai, Mr. Bhushan Oza and Mr. Anuj Chauhan, Advocates**

O R D E R

04.03.2020: The Resolution Professional of the Corporate Debtor/ S.K. Wheels Pvt. Ltd. was granted one week time to remove the machinery equipments, in terms of the order dated 14.02.2020 passed by this Tribunal, within the time granted. It transpires that machinery equipments have not been removed in entirety. In this regard, a request is made on behalf of the Appellant, seeking further extension of time to remove the machinery equipments. As such, this Tribunal grants two weeks' further time from today (without any time restriction) so as to enable the Appellant to remove the machinery equipments and also other 'Assets of the Corporate Debtor'.

The Registry is directed to list the matter on **26th March, 2020**.

In the Meanwhile, the Appellant is directed to file Rejoinder. It is also made quite clear that copy of the Rejoinder will have to be served on the other side, three days well in advance before the next hearing date.

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

sa/nn